

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT CHANDIGARH**

Service Tax Appeal No. 1903 of 2012

[Arising out of Order-in-Appeal No. 134-135-ST-Appeal-CHD-II-2012 dated 30.04.2012 passed by the Commissioner (Appeals), Central Excise & Service Tax, Chandigarh-II]

Mohd Haleem

S/o Sh Khushi Mohammad, Delhi Gate,
Makerkotla, Punjab

.....Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax, Chandigarh-II**

Plot No. 19, C R Building, Sector 17C, Chandigarh

.....Respondent

APPEARANCE:

None for the Appellant

Sh. Ravinder Jangu, Authorized Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60080/2022

DATE OF HEARING/ DECISION: August 16, 2022

JUSTICE DILIP GUPTA :

A certificate in Form-IV has been issued towards full and final settlement of the dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**